

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4245
ANSWERED ON:22.03.2013
PRIVACY OF A CHILD
Raghavan Shri M. K.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the National Commission for Protection of Child Rights (NCPCR) has sought any legal protection against unlawful intervention into the privacy of a child or any attack on child's honour especially from the media;
- (b) if so, the details thereof; and
- (c) the steps taken or proposed by the Government against the offenders and also to protect child's privacy and honour?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (c): In pursuance of the orders dated 08.02.2012 and 07.03.2012 in Civil Writ Petition No.787/2012 of the Hon'ble High Court of Delhi, the National Commission for Protection of Child Rights (NCPCR) steered a Committee to frame the "Guidelines to regulate media reporting (both print and broadcasting) and disclosure of details relating to children". These guidelines were accepted by the Hon'ble High Court vide order dated 08.08.2012 with directions to implement the guidelines with immediate effect. NCPCR also circulated the guidelines together with the order dated 08.08.2012 of the Hon'ble High Court to the Ministry of Information and Broadcasting and other stakeholders for implementation. Later on, vide order dated 05.12.2012, the Hon'ble High Court also incorporated these guidelines as integral part of its judgment /decision in the matter. Thereafter, the Ministry of Information and Broadcasting has issued directions requesting print and electronic media to follow these guidelines.

These guidelines stipulate that the privacy, dignity, physical and emotional development of children is of the utmost importance, which is to be preserved and protected at all times, while reporting/ broadcasting/publication of news/programmes/documentaries etc. on and for children.